

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3928
ANSWERED ON:20.03.2015
PENDING CASES IN CESTAT
Patole Shri Nanabhau Falgunrao

Will the Minister of FINANCE be pleased to state:

- (a) whether many cases are pending in the Customs, Excise and Service Tax Appellate Tribunal (CESTAT) benches across the country;
- (b) if so, the details thereof during the last three years, bench/State- wise; and
- (c) the steps taken by the Government for speedy disposal of the pending cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a) Yes, Sir.

(b) Bench/ State-wise details of pending cases during the last three years are as follows:

S. No.	CESTAT Benches	Jurisdiction over the States		Number of pending cases		
		2012-13	2013-14	2014-15		
1	Delhi Punjab Chandigarh Uttar Pradesh Madhya Pradesh	Delhi Rajasthan	23755	25897	27631	
2	Mumbai	Maharashtra Goa	19613	19716	21556	
3	Kolkata Orissa Assam Nagaland Tripura Pradesh Andaman & Nicobar Island	West Bengal Bihar	6441	7643	8450	
4	Ahmedabad	Gujarat Vapi & Daman	8103	11233	12158	
5	Bangalore Pradesh Kerala	Karnataka Andhra	13216	14904	15718	
6	Chennai	Tamilnadu Pondichery	8319	9986	11501	

(c) Government of India vide its notification No.7/2013 dated 01.11.2013 has created six additional benches of CESTAT including three at existing locations of New Delhi, Mumbai and Chennai respectively and three new Benches at Allahabad, Chandigarh and Hyderabad. Efforts have been made to fill up vacancies of Member at the various benches. With the help of Central Board of Excise & Customs (CBEC), officers have been posted in all benches to bunch matters of similar/ identical nature for speedy disposal of cases. Issues settled by higher judicial forum such as High Courts and Hon`ble Supreme Court are being identified, and similar pending matters involving such settled issues are being clubbed for early disposal.